

Court, Allababad. The Hon'ble High Court has quashed the order of the State Govt. fixing the State Advised Price.

Inner Line Permits

3581. SHRI AYYANNA PATRUDU :
SHRI L. RAMANA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have introduced Inner line permits in Rajasthan;

(b) if so, the details thereof; and

(c) the impact of implementation of these permits in Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b). Certain border areas in the four districts of Rajasthan Viz. Barmer, Jaisalmer, Bikaner and Jalore shown in the Statement have been declared as notified areas under Section 3(1) of the Criminal Law (Amendment) Act, 1961 in the interest of national security and public interest vide notification G.S.R. No.129 (E) dated 12.3.1996. This has been done in pursuance of a proposal received from Government of Rajasthan. Subsequent to this notification, persons not ordinarily resident of these areas can enter those areas only with a valid permit.

(c) According to the State Government, certain modalities for implementation of the regulation of entry of persons who are coming from outside are being worked out. In the light of this, it is too early to judge the impact of implementation of introduction of inner line permit system in the notified areas.

STATEMENT

Name of the District	Area
1	2
Barmer	The areas falling within the jurisdiction of the following Police Stations, namely:- (1) Gadra Road (2) Ramsar (3) Binjrad (4) Sedwa (5) Bakhasar (6) Girab (7) Chothan
Jaisalmer	The areas falling within the jurisdiction of the following Police Station, namely :- (1) Nachna (2) Mohangarh (3) Ramgarh (4) Sam (5) Jhinjhinyali (6) Jhahgarh (7) Nokh (8) Khudi

1	2
Bikaner	The areas falling within the jurisdiction of the following Police stations, namely :- (1) Bajju (2) Pugal (3) Chattragarh (4) Khajuwala
Jalore	The areas falling within the jurisdiction of the following Police Stations, namely :- (1) Sanchore (2) Chitalwana (3) Sarwana

Financial Assistance to Women Voluntary Organisations

3582. SHRI T. GOPAL KRISHNA : Will the Minister of WELFARE be pleased to state :

(a) whether women voluntary organisations are getting financial assistance from the Government' and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b). Information is being collected and will be laid on the Table of the House.

Undertrials in Tihar Jail

3583. SHRI ANADI CHARAN SAHU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a number of Undertrials are languishing in the Tihar Jail, New Delhi for the last three years or more;

(b) if so, the details thereof; and

(c) the action being taken to expedite their trial?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b). As on 1.12.96, there were 596 Undertrials prisoner under judicial custody lodged in Central Jail, Tihar for the last 3 years or more. The details are as under :

S.No.	Nature of case	Number of Undertrials
1	2	3
1.	Murder	380
2.	Dowry	21
3.	Dacoity	64
4.	Rape	36
5.	Narcotic Drugs & Psychotropic Substances	18
6.	Official Secrets Act	3
7.	Terrorists & Disruptive Activities (Prevention) Act	33

1	2	3
8.	Cheating	2
9.	Kidnapping	8
10.	304 Indian Penal Code	4
11.	307 Indian Penal Code	15
12.	Escape from Jail	1
13.	324 Indian Penal Code	1
14.	328 Indian Penal Code	3
15.	Explosive Act	1
16.	436 Indian Penal Code	1
17.	Delhi Police Act	1
18.	Arms Act	4

(c) The Supreme Court, in two public interest litigations, recently laid down the criteria for release of those undertrials who have already spent the maximum time for which they could have been sentenced on conviction. In pursuance to these directions of the Apex Court, About 400 prisoners were released under the orders of the trial courts.

HOPCOM Outlets

3584. SHRI K.C. KONDAIAH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the National Cooperative Development Corporation has sanctioned any amount to open Horticulture Produce cooperative Marketing (HOPCOM) outlets in the Karnataka State;

(b) if so, the amount sanctioned for the said purpose;

(c) the number of HOPCOM outlets to be opened in the State with NCDC assistance.

(d) the places where these would be opened?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) to (d). yes, Sir. The National Cooperative Development Corporation (NCDC) as part of their expansion programme has sanctioned financial assistance for setting up of retail outlets only to Horticulture Producers' Cooperative Marketing and Processing Society Ltd., (HOPCOMS) Lalbagh, Bangalore, Karnataka State. The corporation has approved setting up of 245 retail outlets by HOPCOMS at an estimated cost of Rs.177.80 lakhs during 1990-91 wherein NCDC's share of assistance was Rs.133.80 lakhs during 1990-91 wherein NCDC's share of assistance was Rs.133.35 lakhs. The HOPCOMS, Bangalore have opened these retail outlets as under :-

Name of City	No. of retail outlets
1	2
Bangalore	156
Mysore	36

1	2
Mangalore	19
Kolar	13
Mandya	13
Tumkur	8
	245

Andhra Pradesh Chief Minister's Relief Fund

3585. DR. C. SILVERA : Will the Minister of WELFARE be pleased to state :

(a) whether all staff members of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation (NSCFDC) have voluntarily donated one day's salary in the Andhra Pradesh Chief Minister's Relief Fund, 1996.

(b) if so, the details thereof, and

(c) whether officials of NSCFDC were also deputed in Andhra Pradesh to provide assistance for undertaking economic activities?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b). Yes, Sir. A sum of Rs.22.022/- being one days' salary of NSFDC's employees has been sent to Andhra Pradesh Chief Minister's Relief Fund vide Cheque No. 201865 dated 18-11-1996.

(c) Yes, Sir. NSFDC had deputed its Zonal Officer, Hyderabad to visit areas affected by cyclone to take stock of the situation and extent of damages suffered by SCs and STs covered under NSFDC's schemes and also to suggest measures for providing other assistance to the effected SC & ST families. On the basis of the recommendation of the State channelising agency, necessary remedial measures will be taken by the NSFDC.

Import of Fertilizers from CIS Countries

3586. SHRI UTTAMSINGH PAWAR :
SHRI MADHAVRAO SCINDIA :
DR. C. SILVERA :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have relaxed statutory specifications for the potassic fertilisers being imported from the Commonwealth of Independent States countries despite the Indian Council of Agricultural Research's warning that it would encourage the inferior imports;

(b) if so, the details thereof;

(c) whether the Government propose to take some measures to remove the apprehensions of I.C.A.R. while importing potassic fertilisers from the CIS countries;